

THE HIGH COURT OF MEGHALAYA: SHILLONG

CIRCULAR

NO.HCM.II/03/2013/22

Dated Shillong, the 7th January, 2022

In view of the present situation of Corona Virus (COVID-19) cases in the State, the operation of all District Courts and Sub-Division Courts in the State, w.e.f. Monday, 10th January, 2022, until further orders, will be as follows:

1. Hearing of matters will be conducted by all the Courts (to the extent network supports and as far as possible), through video-conferencing (virtual mode), only;
2. In case of physical hearing, the concerned Judicial Officer shall take up a limited number of cases every day to ensure that there is no over-crowding and maintaining of social distancing by all concerned;
3. The concerned District and Session Judges shall ensure providing required guidance to their subordinate Judicial Officers as and when necessary;
4. Learned Advocates (or the petitioner/respondent appearing in-person) must have stable internet connectivity to prevent disruption of the VC proceedings;
5. Learned Advocate (or the petitioner/respondent appearing in-person) shall also ensure that the VC link received by them is not shared with unauthorized persons or those not associated with the case;
6. All stakeholders entering the premises of the District Courts and Sub-Divisional Courts shall compulsorily comply with all Covid.19 protocols, as applicable;
7. The concerned District & Sessions Judges shall regulate the total strength of the employees attending the office.

By Order,

REGISTRAR GENERAL

Memo NO.HCM.II/03/2013/22-A

Dated Shillong, the 7th January, 2022

Copy to: -

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.A. to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.

5. The Advocate General/Additional Advocate General, Meghalaya, Shillong for favour of kind information.
6. All District & Session Judges, Meghalaya for favour of kind information and necessary action.
7. The Joint Registrar(Listing) cum OSD to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information.
8. All Judicial Magistrates First Class i/c of Sub-Divisional Courts for kind information and necessary action.
9. ✓ The System Analyst, High Court of Meghalaya, Shillong for uploading the same in the Official Website.
10. The President/Secretary, High Court Bar Association, Shillong for kind information
11. The President/ Secretary, Bar Associations of all districts for kind information.
12. Office File.


REGISTRAR GENERAL